

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI**

Appeal No. 26 of 2026

(IA No. 208 of 2026)

Pritam Scientific Dyers

...Appellant

Versus

Punjab Pollution Control Board & Ors.

..Respondent(s)

N.D.O.H:- 20-07-2026

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Date: 16/07/2026

Place Ludhiana

Arshdeep Singh
16/07/2026
(Er. Arshdeep Singh)

Environmental Engineer, Punjab Pollution
Control Board, Regional Office-1, Ludhiana
(On behalf of Respondent no.1)

[Signature]

[ANANT SANGAL]

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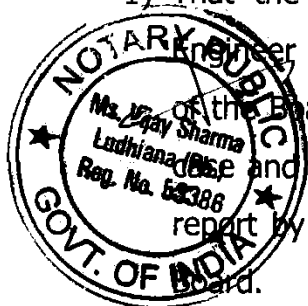
PUNJAB POLLUTION CONTROL BOARD AND ORSRespondent(s)

Reply/Status Report by way of affidavit of Er. Arshdeep Singh, Environmental Engineer, Regional Office-1, Ludhiana on behalf of Punjab Pollution Control Board (Respondent) in compliance to order dated 02.04.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully sheweth

- 1) That the deponent namely Er. Arshdeep Singh is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office-1 Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present reply/status report by way of affidavit on behalf of the respondent Punjab Pollution Control Board.



- 2) That the appellant, M/s Pritam Scientific Dyers has filed the above-mentioned appeal under section 16 (c) read with section 18(1) of the National Green Tribunal Act, 2010 before this Hon'ble Tribunal thereby challenging the directions issued by the Punjab Pollution Control Board u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 5565 dated 02.12.2025. It is alleged that the letter dated 02.12.2025 mandates particular method of treating industrial waste and imposes specific conditions for effluent or emission standards which are arbitrary, expensive, impractical and not scientifically sound. It is prayed to quash and set aside the impugned letter dated 02.12.2025 issued by Punjab Pollution Control Board and allow appellant unit to continue without insisting upon deployment of zero liquid discharge technology. A further prayer has been made for directing the respondent no.2 and 3 to connect the appellant unit with the Common Effluent Treatment Plant.

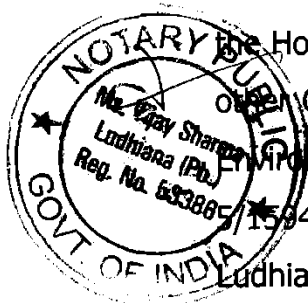
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16/7/26

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- 3) That after consideration of the matter (Appeal no. 26 of 2026 Pritam Scientific Dyers v/s Punjab Pollution Control Board and Others) alongwith appeal no. 81 of 2025 titled as Sunshine Dyeing Private Limited v/s Punjab Pollution Control Board and Others, Appeal no. 6 of 2026 titled as Azeez Fabrics Private Limited v/s Punjab Pollution Control Board and Others, Appeal no. 27 of 2026 titled as Rampal Scientific Dyers v/s Punjab Pollution Control Board and Others and Appeal no. 28 of 2026 titled as R.P Processers v/s Punjab Pollution Control Board and others, this Hon'ble Tribunal was pleased to pass an order dated 02.04.2026 thereby directing the Punjab Pollution Control Board to file replies in the connected matters.
- 4) That vide the said order dated 02.04.2026, this Hon'ble Tribunal was pleased to issue the following direction in paragraph 4 of the order

" 4. The interim order passed by the Tribunal is very clear and by that order respondents have been restrained to take coercive steps in pursuant to the impugned order, subject to compliance of the environmental norms and clearance conditions. Therefore, if the appellants are not complying with the conditional interim order, said order does not come in the way of the PPCB in taking the requisite action."

- 5) That in order to understand the legal matrix involved in the case, it would be appropriate to mention the brief facts of the case, which may kindly be read in the following paragraphs.
- 6) That the Department of Science, Technology & Environment, Government of Punjab after considering all the aspects relating to the problem of pollution in Buddha Nallah at Ludhiana including various recommendations and decisions of Hon'ble Punjab and Haryana High Court, Hon'ble National Green Tribunal and other Committees has issued certain directions by invoking the powers u/s 5 of Environment (Protection) Act, 1986 vide memo no. 10/228/2019/STE-1594066/1 dated 10.10.2019 for abatement of pollution in Buddha Nallah at Ludhiana. Some relevant directions issued by the Government are mentioned below:



i) **Segregation of industrial effluent**

Industrial effluents and dairy waste whether treated/partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

ii) **Measures to be taken by Punjab Pollution Control Board**

Punjab Pollution Control Board to be nodal agency to ensure setting up of CETPs and segregation of industrial effluent.

PPCB has the requisite legal and administrative powers under Water (Control and Prevention of Pollution) Act, 1974 to direct, supervise and secure execution of CETPS and segregation of industrial effluents. PPCB shall accordingly be the nodal agency to ensure setting up of CETPs and segregation of effluents as per the Action Plan.

iii) Setting up of CETP for Industrial Area-A Units

PPCB shall facilitate setting up of CETP to cater to industrial units located in Industrial Area cluster. Necessary action shall be taken by PPCB under Water Act, 1974.

iv) Connecting Scattered Units

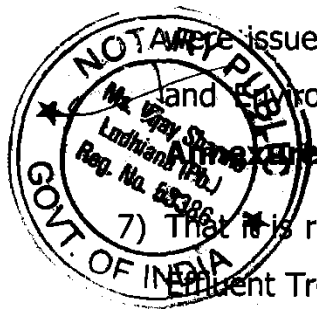
As per GIS mapping, several small-scale scattered units fall within one or two km distance from the conveyance system of 3 CETPs. PPCB shall ensure that these units are mandatorily made to join CETPS.

v) Stringent standards for remaining scattered units

In order to ensure segregation of industrial effluents from the domestic waste water as per the recommendations of P Ram Committee and NEERI, the remaining scattered units shall either relocate to the catchment area of CETPs being set up or upgrade their treatment systems to ZLD so that these units don't discharge into Municipal Sewer.

A copy of memo no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 vide which directions u/s 5 of the Environment (Protection) Act, 1986

issued by the Government of Punjab, Department of Science, Technology and Environment for abatement of pollution in Buddha Nallah is enclosed as **Annexure R-1/A.**



7) That it is relevant to mention here that due to non-availability of land, Common Effluent Treatment Plant cannot be set up for the dyeing, textile units situated in Industrial Area-A and for other scattered units.

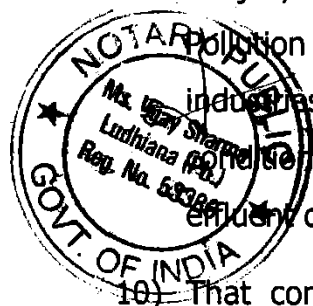
8) That however, with the constant and Sincere efforts of the Punjab Pollution Control Board and the Government of Punjab, 03 Common Effluent Treatment – Plants (CETP's) of total capacity of 105 MLD have been installed at Ludhiana by the Special Purpose Vehicle (SPV's) for treatment of wastewater of dyeing industries. The details regarding dyeing clusters, capacity of CETPs, site of installation, technology of the CETP with name of SPV and existing number of units are given in the tabular form herein below:

S.No	Dyeing Cluster of	Capacity of CETP	Site of installation	Name of Special	Based on Technology	Existing Member	Disposal of treated
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	Ludhiana City			Purpose Vehicle (SPV)		Units	wastewater
1	Bahadurke Road	15 MLD	Bahadurke Road	Bahadurke Textile and Knitwear Association (BTKTA), Ludhiana	SBR	36	Buddha Nallah
2	Tajpur Road	50 MLD	Tajpur Road	Punjab Dyers Association (PDA), Tajpur Road, Ludhiana	SBR	108	Buddha Nallah
3	Focal Point	40 MLD	Tajpur Road	Punjab Dyers Association (PDA), Focal Point, Ludhiana	SBR	67	Buddha Nallah
Total	03	105 MLD	03	-	-	211	-

9) That acting on the said directions dated 10.10.2019 of the Government of Punjab, Department of Science, Technology and Environment, the Punjab Pollution Control Board has granted consents to the dyeing, textile and other industries situated in Industrial Area – A or other scattered units with special condition that the industry shall take adequate steps to segregate and stop the effluent discharge into domestic sewer by 31.03.2023.

10) That considering the status of Ludhiana City as critically polluted area, the respondent Punjab Pollution Control Board is sincerely engaged in the process of regularly pursuing the industries which cannot be attached with the existing CETP's either to adopt alternative disposal measures like irrigation or Zero liquid discharge technology or to shift to CETP compatible area or to close down the wet process or to make any other arrangement to disconnect the sewer connection to prevent the discharge of treated industrial effluent into public sewer. In this process the Punjab Pollution Control Board in the past was taking



action against the units which were found to be violating the environmental norms.

- 11) That further it is submitted that in particular in compliance of the orders dated 27.11.2024 passed by this Hon'ble Tribunal in OA no. 546 of 2024 (News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nallah's catchment" appearing in the Hindustan Times dated 25.04.2024), the Board had issued directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to all the large scale units and other small scattered textile and dyeing units with an opportunity of hearing before the competent authority of the Board to explain the reasons as to why the units shall not be closed for discharging the treated effluent into public sewer. Number of notices were issued to the industries regarding the same and Copies of the notices issued to the appellant industry are enclosed as **Annexure R-1/B**.
- 12) That in compliance to order dated 27.11.2024 passed by this Hon'ble Tribunal (in OA no. 225 of 2022 and OA no. 546 of 2024), the respondent Punjab Pollution Control Board has filed progress / status report through Er. Kanwaldeep Kaur, Environmental Engineer, Regional Office-1, Ludhiana. The contents of the said progress / status report have also been incorporated in the present short reply.
- 13) That the policy of persuasion followed by the Board has led to the submission of actual proposals by the large scale as well as small scale dyeing and textile industrial units for conversion to the Zero Liquid Discharge Technology to the Board during the course of the personal hearing. Some units have closed the wet process, some units have been closed and some units have given proposal to shift their units to some other location with environmental compliances. The status of 11 large scale and 43 small scale textile and dyeing units with action taken by the Board is given herein below:

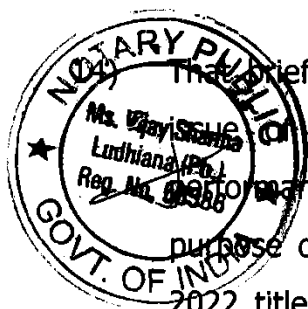


Out of the 54 units, 11 are large scale units and 43 are small / medium scale units.

Out of the 11 large scale units, 6 have already adopted ZLD system and rest of the units have given proposal to adopt ZLD process except one industry (M/s Oriental Textile Processing Company Pvt. Ltd) which has filed Civil Writ Petition no. 3388 of 2025 before the Hon'ble Punjab and Haryana High court against the directions issued by the Board for sealing of the wet process. This case (CWP no. 3388 of 2025) is listed for hearing before the Hon'ble Punjab and Haryana High Court on 28.07.2026. Two large scale units have closed the wet process. The status of 11 large scale units in this regard is given in **Annexure R-1/C**.

- c) Out of the 25 operational small scale scattered textile and dyeing units, 20 units have submitted proposal to the Board to adopt zero liquid discharge technology (To show their firm commitment for installation of ZLD, these industries have produced before the Board the orders placed to the respective vendors along with advance payment), 01 unit has shifted to discharge onto land for plantation, 03 units have shifted and 01 unit has submitted proposal to shift the unit to some other location with environmental compliances, 03 units have been issued directions by the Board for closure / sealing of the unit for wet process, 12 units have closed dyeing process on their own and remaining 03 units have adopted ZLD System.
- d) The status of 43 small scale scattered textile and dyeing units including the appellant unit is given in **Annexure R-/D**.
- e) Environmental Compensation ranging from Rs. 3 lacs to Rs. 9 lacs had been imposed in proportionate to the violation of the environmental norms relating to discharge of treated industrial effluent into public sewer by Invoking the provisions of Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974. Further direction has been issued to close their discharge outlets into Municipal sewer.

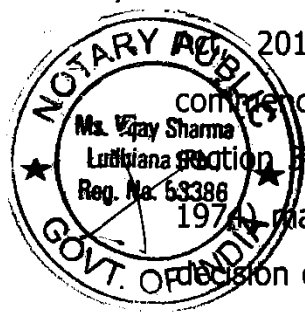
Original Application no.546 of 2024



That briefly submitted, the Hon'ble National Green Tribunal is considering the discharging of pollutants by dyeing units in Ludhiana and the non-availability of three Common Effluent Treatment Plants (CETPs) set up for the purpose of treating the discharge of effluent of these units in OA No. 225 of 2022 titled as Nitin Dhiman v/s State of Punjab and Others. A copy of order dated 27.11.2024 passed by the Hon'ble Tribunal in OA no.225 of 2022 and OA no. 546 of 2024 is enclosed as **Annexure R-1/E**.

- 15) That another scattered unit's M/s Sunshine Dyeing Pvt. Ltd., 261, Industrial Area-A, has filed appeal no. 81 of 2025 and M/s Azeez Fabrics Pvt. Ltd, 251, Industrial Area A, Ludhiana has filed separate appeal no. 06 of 2026 before this Hon'ble Tribunal wherein direction has been issued to the effect that in the meanwhile, no coercive steps in pursuant to the impugned order will be taken subject to compliance of environmental norms and clearance conditions.
- 16) That another Original Application no. 284 of 2025 has been filed before this Hon'ble Tribunal by the association (19 units) of Industrial Area-A against the adoption of ZLD system which is pending for 14.07.2026 and the appellant herein is also a party in the said Original Application.

- 17) That keeping in view all the facts and circumstances of the case including the declaration of Ludhiana City as critically polluted area by the Central Pollution Control Board, the respondent Punjab Pollution Control Board had issued directions for adoption of ZLD system to various industries. It is relevant to mention here that the discharge of treated industrial effluent into public sewer is leading to 225 MLD STP installed by Municipal Corporation, Ludhiana at Jamalpur which falls into Buddha Nallah and ultimately leads to River Sutlej.
- 18) That the appellant has also filed IA no.209 of 2026 alongwith appeal no.26 of 2026 for condonation of delay. It is mentioned in the IA that the delay in filing the appeal was neither intentional nor due to any gross negligence on the part of the applicant. It is alleged that the applicant / appellant is a standalone MSME unit facing significant technical and financial distress due to the respondent's arbitrary mandate to install Zero Liquid Discharge (ZLD) technology. It is further mentioned in the IA that the appellant was under pressure to arrange for the Bank Guarantee of Rs. 5,00,000/- demanded by the respondent and the management had to travel multiple time from Ludhiana to New Delhi to consult the specialized environmental counsel for draft of appeal and interim application and these reasons had prevented the applicant from filing the appeal in time.
- 19) That upon examination of the IA (209 of 2026) filed for condonation of delay, it is observed that there is delay of 60 days in filing the appeal before this Hon'ble Tribunal and this fact has been admitted by the appellant in the said interim application.
- 20) That according to the provisions of Section 16 (c) of the National Green Tribunal Act, 2010 any person aggrieved by directions issued, on or after the commencement of the National Green Tribunal Act, 2010, by a Board, under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal, provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.
- 21) That in reply to the Interim Application No. 209 of 2026, it is submitted that the applicant has not explained the reasons which may be considered as sufficient cause that prevented the appellant from filing the above-mentioned appeal and the application in time before this Hon'ble Tribunal. Hence, the I.A. No. 209 of 2026 as well as Appeal no. 26 of 2026 is liable to dismissed.
- 22) That the deponent may kindly be allowed to place on record the present short reply / status report to appeal no. 26 of 2026 and IA no. 209 of 2026 by way of



affidavit on behalf of Punjab Pollution Control Board (respondent no. 1) for kind consideration of this Hon'ble Tribunal.

Arshdeep

Deponent

Date: 16/07/2026

Place: Ludhiana

(Er. Arshdeep Singh)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, Ludhiana
(On behalf of respondent no. 1)

Verification

~~Certified that the affidavit/S.P.A./G.P.A. has been read over & explained to the deponent executant who seemed correctly to understand the same at the time of making above the~~

Verified that the contents of Para No. 01 to 22 of the above Reply/Status Report by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above reply / Status Report is false and nothing material has been kept concealed therein.

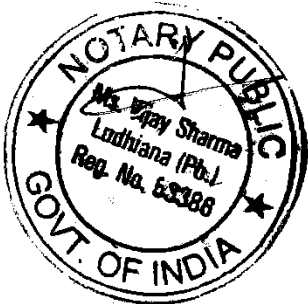
Arshdeep

Deponent

Date: 16/07/2026

Place: Ludhiana

(Er. Arshdeep Singh)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, Ludhiana
(On behalf of respondent no. 1)



ATTESTED

[Signature]
NOTARY PUBLIC,
Punjab India.

16 JUL 2026

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ANNEXURE-R1/A

Government of Punjab
Department of Science, Technology & Environment
(STE Branch)

No. 10/228/2019/STE-S/1594066/1

Dated, Chandigarh the 10th October, 2019

Directions for Abatement of Pollution in Buddha Nallah u/s 5 of the Environment Protection Act, 1986

1. WHEREAS, Hon'ble Punjab & Haryana High Court in CWP No. 7036 of 2005 along with four other writ petitions No. 13881 of 2006, 14744 of 2007, 4472 of 2009 and 8970 of 2009 dealt in detail on various issues to make Budha Nallah and Ludhiana pollution-free and ensure public hygiene so that the contaminated water passing through Budha Nallah, which ultimately merges in the river Sutlej, does not become a source of health hazard and cause epidemic.

2. And whereas, during the course of hearing of the case by Hon'ble P&H High Court, the Government of Punjab vide order dated 11.10.2006 appointed Shri P.Ram, IAS, Principal Secretary Technical Education & Industrial Training as Project Coordinator for Cleaning of Budha Nallah and constituted Technical Committee comprising of officers from various departments to assist the Project Coordinator for evolving a long term strategy for its execution. Further, Punjab State Council for Science and Technology (PSCST) was asked to provide all the required secretarial/ technical support to the Project Coordinator.

3. And whereas, P. Ram Committee filed 10 Status Reports in the Hon'ble Punjab & Haryana High Court from February, 2007 to March, 2010. The major recommendations made by P.Ram Committee regarding treatment of industrial effluents and domestic wastewater are as under:

- (i) Industrial Effluents must be segregated from the domestic sewage
- (ii) No effluents or sewage, whether treated or untreated shall be allowed to be discharged into Budha Nallah or river Sutlej
- (iii) Assessment of wastewater generation from the city of Ludhiana
- (iv) All the textile dyeing & bleaching units in Ludhiana to set up treatment plants individually or collectively to achieve zero liquid discharge
- ~~(v) All electroplating units in Ludhiana to achieve zero liquid discharge~~
- (vi) Industry to install, "Online Monitoring System" for ensuring regular & un-interrupted operation & maintenance of ETPs & CETPs
- (vii) The treated sewage of all the STPs in Ludhiana be used for irrigation.
- (viii) Setting up of power plants based on cow dung being generated from the city
- (ix) De-silting of all the sewers by using latest technology
- (x) Connecting all drains with main sewers and laying of sewers in un-sewered areas
- (xi) PPCB should strengthen its scientific staff to monitor the industry in Ludhiana to ensure 100% compliance

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(xii) Release of 500 cusec of water into Budha Nallah

4. And whereas, during the pendency of the case in the Hon'ble High Court, Punjab Pollution Control Board engaged the services of National Environmental Engineering Research Institute (NEERI), Nagpur in March, 2008 for conducting an in-depth study for effective wastewater management in textile dyeing and electroplating industries in Ludhiana. NEERI submitted its report in May, 2009. The major recommendations are as under:

- (i) The Budha Nallah has no assimilative capacity to sustain any waste water discharges, as there is no surface water flow available in the nallah except during peak monsoon. Therefore, direct discharge of domestic sewage or industrial effluent including washings from cattle sheds into Budha Nallah must not be allowed for protection of natural water resources used for drinking and agriculture purposes.
- (ii) Considering the fact that no dilution water is available in Budha Nallah due to non-availability of surface water and lean flow in river Sutlej during critical season, the waste water generated from textile dyeing and electroplating industries must aim at zero liquid effluent discharge facilitating recycling/reuse for industrial uses and other purposes.
- (iii) Zero Liquid Effluent Discharge (ZLD) treatment scheme recommended for large scale Textile Dyeing Units which would require an implementation period of 6 - 8 months.
- (iv) The small and medium scale textile dyeing units should set up common effluent treatment plant (CETP) based on zero liquid effluent discharge. The implementation period for CETPs would be around 18 - 24 months.
- (v) The textile dyeing units discharging directly onto land also need to implement treatment facility based on zero liquid effluent discharge including reject management.
- (vi) In case of scattered units, either these units must install their own ETPs aiming at zero liquid effluent discharge including reject management or shift to some suitable locations to avail the facility of CETP.
- (vii) The large and medium scale electroplating industries at individual level also need to upgrade their ETPs aiming at zero liquid effluent discharge including reject management.
- (viii) All the small-scale electroplating units with individual ETP to join the CETP for ensuring effective treatment of toxic effluents and the CETP must be upgraded through implementation of advance treatment system including reject management aiming at zero liquid effluent discharge.
- (ix) The industrial effluents and washing from cattle sheds be segregated from domestic sewage. The STPs must therefore treat only domestic sewage for which the plants have been basically designed.
- (x) The STPs must be taken up for capacity expansion and upgraded through implementation of appropriate technology at secondary stage to meet the inland surface water discharge norms including disinfection and minimum DO concentration of safe level for sustainability of biological life in the aquatic system.
- (xi) The treated effluent from STPs meeting the discharge norms for inland surface water must be reused for irrigation purpose as against the existing practice of discharging into surface water bodies. This will not only lead to protection of natural water resources but also facilitate conservation of water.

- (xii) In future, for any proposal on industrial development projects in and around Ludhiana (within 15 km radius from the periphery of Budha Nallah) the endeavour of the Regulatory Authorities must be to ensure appropriate wastewater management aiming at zero liquid effluent discharge including reject management. This will facilitate recycle/reuse of the renovated water leading to conservation of natural resource in the area vis-à-vis improvement in the quality of surface and ground water.

5. And whereas, Hon'ble Punjab & Haryana High Court passed various orders during the pendency of the case towards implementing a series of steps to control pollution in Budha Nallah/River Sutlej. The High Court vide order dated 14.11.11 disposed of CWP No. 7036 of 2005 along with other civil writ petitions concerning the matter by directing that the High Powered Committee already constituted under the chairmanship of Chief Secretary concerning Budha Nallah shall continue to meet periodically and shall also monitor actively, protection and preservation of Budha Nallah, its environment and ecology and that of Ludhiana city.

6. And whereas, Hon'ble High Court in its final order disposing of the petitions also observed that

"So far as the writ petitions filed by Tajpur Road Dyeing and Industries Associations and Dyeing Effluent Treatment Society i.e. CWP No. 4472 of 2009 and CWP No.8970 of 2009 respectively are concerned, we are of the view that no direction as prayed for can be issued as industry for its profits and gains cannot show its back to responsibilities and demands, towards betterment of the community. The industry cannot turn blind towards its social role. Let industry at first instance install CETP or achieve zero liquid discharge as prescribed by expert bodies. Thereafter, it may raise claim before the appropriate forum for disbursal of subsidy. As and when the same is done, we are of the view that the State Government shall take a pragmatic view and consider the demands of the industry raised in these two writ petitions, while balancing the legitimate concerns of all classes or sections of people."

7. And whereas, NGT is hearing OA 916 of 2018 (earlier OA no. 101 of 2014) regarding pollution in river Sutlej. NGT has vide order dated 24/07/2018 constituted a Monitoring Committee to closely monitor the status of pollution and steps being taken to control the pollution in river Sutlej. Based on the report of the Committee, NGT vide order dated 14.11.2018 imposed a penalty of Rs. 50 crores on State of Punjab.

8. And whereas, NGT vide order dated 28/02/2019 expanded the Monitoring Committee and made Justice Pritam Pal, Former Judge Punjab and Haryana High Court as Chairman and included Sh. Subodh Agrawal, ex-Chief Secretary as Senior Member and Sh. Babu Ram, ex-Member Secretary as Member. The expanded monitoring committee has held 5 meetings so far and has reviewed various matters connected with pollution in rivers/ Budha Nallah and passed various directions as follows:

- (i) Prepare Comprehensive Plan to address the problem of pollution in Budha Nallah
- (ii) Mapping of all the industries, conveyance systems and other related details
- (iii) Strengthening of inspections by including senior officers and third-party inspections
- (iv) Sealing of the Bypass mechanism of Sewage Treatment Plants

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- (v) O&M manual for Sewage Treatment Plants
- (vi) Levy of penalties on the Operators of STPs
- (vii) Fixing the responsibility of supervisory officers
- (viii) Composite sampling for quality of effluents at STPs
- (ix) Levy of environmental compensation on non-compliant units
- (x) Legal framework for working of CETPs
- (xi) Handling of Dairy Waste

9. And whereas, NGT has taken note of the news item published regarding polluted stretches of various rivers in the country. NGT vide order dated 20/09/2018 in O.A. No. 673/2018 directed all the States/ UTs to frame action plans to restore the polluted stretches to the prescribed standards. Further, NGT has also constituted River Rejuvenation Committees for preparation and subsequent monitoring of the implementation of the Action Plans. NGT has also directed Chief Secretary to personally monitor the progress. Accordingly, State Apex Committee has been set up under Chief Secretary.

10. And whereas, NGT vide order dated 07/03/2019 in O.A. No. 606/2018 has directed the Chief Secretary to monitor various environment protection plans at personal level and submit quarterly report to NGT. NGT has also directed personal appearance of Chief Secretary.

11. And whereas, Ludhiana city is currently under critically polluted industrial cluster as per the assessment of CPCB and Ministry of Environment & Forests, Government of India. No new or expansion of existing water polluting industry is allowed causing a setback to the industrial growth of the city. Concerted efforts are required to bring the city out of critically polluted industrial cluster.

12. And whereas, the State Government has also set up Steering Committee under Chief Secretary for monitoring of various initiatives for abatement of pollution in Budha Nallah.

13. And whereas, the Government has considered all the aspects of the matter including various recommendations and decisions of the High Court, NGT and Other Committees, the Government is satisfied that directions are required to be issued u/s 5 of Environment (Protection) Act 1986 for ensuring abatement of pollution in Budha Nallah/River Sutlej.

14. And therefore, the Government has decided to issue following directions u/s 5 of the Environment (Protection) Act 1986:

Segregation of Industrial effluents

- (i) Industrial effluents and dairy waste whether treated/ partially treated or untreated shall not be discharged into municipal sewer.

Measures to be taken by PPCB

- (ii) PPCB to be nodal agency to ensure setting up of CETPs and segregation of Industrial effluents

PPCB has the requisite legal and administrative powers under Water (Control and Prevention of Pollution) Act, 1974 to direct, supervise and secure execution of CETPs and segregation of industrial effluents. PPCB shall accordingly be the nodal agency to ensure setting up of CETPs and segregation of effluents as per the Action Plan.

(iii) Setting up of CETP for Industrial Area-A Units

PPCB shall facilitate setting up of CETP to cater to industrial units located in Industrial Area cluster. Necessary action shall be taken by PPCB under Water Act, 1974.

(iv) Connecting Scattered Units

As per GIS mapping, several small-scale scattered units fall within one or two km distance from the conveyance system of 3 CETPs. PPCB shall ensure that these units are mandatorily made to join CETPs.

(v) Stringent Standards for remaining scattered units

In order to ensure segregation of industrial effluents from the domestic waste water as per the recommendations of P Ram Committee and NEERI, the remaining scattered units shall either relocate to the catchment area of CETPs being set up or upgrade their treatment systems to ZLD so that these units don't discharge into Municipal Sewer.

(vi) Legally binding mechanism for CETPs

PPCB shall prepare detailed mechanism for successful operation of the CETPs and issue necessary directions under Water Act, 1974.

(vii) CETPs to be made operational as per time schedule

All CETPs to be made operational as per time schedule given in Action Plans, failing which PPCB shall take action against industry including levying of Environmental Compensation.

(viii) No new consent or enhancement of existing consent by PPCB

No new consent or enhancement of existing consent to discharge industrial effluents into municipal sewer shall be given by PPCB.

(ix) Dairies shall also be brought under regulatory regime by PPCB

Measures to be taken by Municipal Corporation, Ludhiana

(x) Disconnection from Municipal Sewer



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MC Ludhiana shall disconnect the connection to municipal sewer once connection to CETP conveyance system is established, which shall carry industrial effluents as well as any domestic waste from the industrial unit

- (xi) No new connection or enhancement of existing connection by MC Ludhiana

MC Ludhiana shall not grant any new connection or enhancement of existing connection to municipal sewer for discharging industrial effluents.

- (xii) Design of Sewage Treatment Plants

Municipal Corporation, Ludhiana shall design the Sewage Treatment Plant by taking into account the current discharges and not on the basis of per capita norms. Further, all the uncovered areas whether authorized or unauthorized, should be taken into account for estimating the discharge for setting up of STPs to ensure that no outlet is directly discharging into Budha Nallah.

- (xiii) Installation of Flow Meter, CCTV and OCEMS on STPs

MC Ludhiana shall install ultrasonic flow meters, CCTVs and OCEMS on all the existing and proposed STPs for their effective monitoring. The data captured should be uploaded on the website of PPCB, DECC and CPCB.

- (xiv) Reuse of treated waste water for irrigation

MC Ludhiana shall reuse the treated waste water for irrigation, construction, thermal power plants, horticulture, green belts, etc.

- (xv) Management of Dairy Waste

MC Ludhiana shall set up Effluent Treatment Plants and Bio Gas Plants of adequate capacity for the management of Dairy Waste being generated from Tajpur and Haibowal Dairy Complex to ensure that no outlet is directly discharging into Budha Nallah.

Measures to be taken by Punjab State Council for Science and Technology (PSCST)

- (xvi) Setting up of Project Management Unit

PSCST shall set up Project Management Unit to provide technical and managerial support and assist the Department of Environment, Chief Secretary and NGT Committee in monitoring the progress of activities assigned to PPCB and MCL.

- (xvii) Real time and online monitoring systems

PSCST shall setup real time monitoring of industrial effluents and domestic waste water for Directorate of Environment and Climate Change and PPCB. All the online systems installed by the industries and sewage treatment plants shall be connected



- 15 -

on single dashboard for effective monitoring of the industrial effluents and domestic waste water.

(xviii) Monitoring of River Water Quality

PSCST shall collaborate with IIT Ropar for River Sutlej Water Quality Modelling to analyse the data being captured by the Real Time Water Quality Monitoring Stations installed on it.

15. In case of failure to comply with the aforementioned directions, action in accordance with the provisions of the Environment (Protection) Act 1986 shall be taken.

Place: Chandigarh

R.K.VERMA, IAS
Principal Secretary Science, Technology
& Environment, Punjab

Date: 9th October 2019

Endst. No. 10/228/2019/STE-5/1594066/2-3

Dated, Chandigarh the 10th October 2019

A copy is forwarded to the following for information please.

- (i) Chief Secretary, Government of Punjab
- (ii) Chief Principal Secretary to Chief Minister, Punjab


Superintendent

Endst. No. 10/228/2019/STE-5/1594066/4-13

Dated, Chandigarh the 10th October 2019

A copy is forwarded to the following for information and necessary action.

- (i) Administrative Secretary, Local Government, Punjab
- (ii) Administrative Secretary, Housing & Urban Development, Punjab
- (iii) Administrative Secretary, Water Supply & Sanitation, Punjab
- (iv) Administrative Secretary, Industries & Commerce, Punjab
- (v) Chief Executive Officer, Punjab Municipal Infrastructure Development Company
- (vi) Chief Executive Officer, Punjab Water Supply and Sewerage Board
- (vii) Deputy Commissioner, Ludhiana
- (viii) Commissioner, MC, Ludhiana
- (ix) Chairman, PPCB
- (x) Member Secretary, PPCB


Superintendent

ANNEXURE_R1/B



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0181-4673789

Website:- www.ppcb.gov.inemail:- ppcbzo1ldh@gmail.comNo. 6328
To

Speed Post/online

Dated 8/11/24

M/s Adhi Enterprises,
B-XXIII-2120/1, textile Colony, industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the Industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the Industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the Industry is a small scale red category unit and was granted consent to operate under the Water Act, 1974 vide no. CTOW/Renewal/LDH1/2018/7643000 dated 11.06.2018 valid upto 30.06.2023 for discharge of treated trade effluent @ 100 KLD and domestic effluent @ 0.5 KLD into sewer.

And whereas, the industry was visited by officer of the Board on 01.09.2022 and It was observed as under:-

1. The industry was in operation during visit and only washing process was in operation.
2. The industry has installed ETP based on physio-chemical treatment followed by filtration system. The Aeration tank was under installation during visit.
3. The industry has installed OCEMS system at the outlet of the industry.
4. The effluent samples were collected from the outlet and as per the Zonal Lab, Ludhiana letter no. 1209 dated 15/09/2022, the BOD came out to be 42 mg/l against 30 mg/l. As such, the effluent has failed to achieve the prescribed parameters of the Board.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry has failed to achieve effluent standards as prescribed by the Board and discharging untreated effluent into sewer.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. Interim Environmental Compensation of Rs. 50,000/- is imposed on the industry based on best assessment and judgment.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 has been conveyed to industry vide letter no. 1642 dated 17.04.2023. The industry was issued directions u/s 33-A of the Water Act, 1974 vide letter no. 1694 dated 19.04.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3495 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 30.10.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 02.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter, BOD=38 mg/l against prescribed standard of 30 mg/l, is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated

Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6344
To

Speed Post/online

Dated 8/11/24

M/s Awon Printers,
St. No. 3, Baba Galja Jain Colony, Near Moti Nagar,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a red category small scale unit. The industry has been granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/18227350 dated 03.08.2022 valid upto 02.02.2023 for discharge of treated trade effluent @ 150 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, vide letter no. 5008 dated 02.11.2022, an additional condition has been imposed in consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.12.2022, wherein it was decided that:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, vide letter no. 447 dated 30.01.2023, the proceedings of personal hearing have been conveyed to the industry.

And whereas, vide letter no. 491 dated 31.01.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still discharging its industrial effluent into MC sewer, as verified during the visit to the area on 01.06.2023.

And whereas, the industry is not complying with the decision of personal hearing to stop discharging its industrial effluent into MC sewer by 31.3.2023

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 28.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 4615 dated 18.08.2023.

And whereas, the industry was visited by officer of the Board on 17.11.2023 and the unit was found in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. S69/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated

Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6338
To

Speed Post/online

Dated 8/11/24

M/s Azeez Fabrics Private Limited, (previously M/s Gulab Industries Pvt Ltd),
Plot no. 251, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the Industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the Industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small-scale dyeing unit and was granted consent to operate under Water Act, 1974 valid upto 30/06/2024 for discharge of treated trade effluent of 450 KLD into sewer with suitable conditions.

And whereas, the industry was visited by officer of the Board on 20/06/2022 and it was observed as under:

1. The industry was in operation and engaged in the process of dyeing and finishing of fabric.
2. The industry has installed physiochemical followed by biological treatment plant to treat its trade effluent generated from dyeing section. Domestic effluent generated from the industrial premises is discharged into sewer.
3. The ETP consists of Equalization tank -> Chemical dosing -> Flocculator-> Tube settler (02 No. in parallel) -> Aeration Tank (02 No. in series)-> Pre-filtration tank -> Sand filter -> Carbon filter -> Final Outlet.
4. The secondary tube settler of the industry was found missing inside the industry. The representative informed that the secondary tube settlers of the ETP are sent for order and will be installed within one month.
5. The treated effluent was being discharged into the public sewer. The sample of the same were also collected and as per analysis report, the concentration of pH @ 8.9, TSS @ 122 mg/l and BOD @ 64 mg/l found beyond prescribed limits.

6. The machinery installed by the industry inside the premises and expected effluent generation as per the SOPs prescribed by the Board is as under: -

Type	Capacity of Machine	No. of Machines	Liquor Ratio	Bath	Lot	Maximum Effluent (KLD)
Soft-flow	300	2	01:08	4	5	96
Soft-flow	450	4	01:08	4	5	288
Soft-flow	900	1	01:08	4	5	144
Soft-flow	600	1	01:08	4	5	96
Soft-flow	150	2	01:08	4	5	48
					Total	672 KL

As such, the maximum effluent generation is 672 KLD if the unit comes in operation for 24 hours a day, however, the industry is having Consent to Operate only for 450 KLD.

7. The industry has not installed any water meter at source of fresh water. As such, the assessment could not be done. The water meter record produced by the industry was verified during visit and concluded as under: -

Month	Treated Water (Avg. KLD)	Energy Consumption KwHr/KL
March 2022	159	0.43
April 2022	127	0.33
May 2022	140	0.34
June till 19 th 2022	121	0.48

However, the industry has installed 7.5 KW Kirlosker make motor at outlet but the same was showing discharge rate of 27.13 m³/Hr which is not in order. The calibration of the water meter is required to be done.

8. The industry failed to produce any record regarding generation and disposal of hazardous waste.

And whereas, the Chairman of the Board has directed the industries shall upgrade their captive ETPs in order to achieve stringent standards as being implemented on the other CETPs in Ludhiana for dyeing units, within six months. However, the industry has failed to upgrade its ETP till date.

And whereas, the industry has failed to achieve prescribed standards. Also, it is discharging its trade effluent into MC sewer in violation of Government's notification dated 10.10.2019.

And whereas, the industry was issued show cause notice for revocation of consent to operate granted under Water Act, 1974 and violation of the provisions under Hazardous Waste Rules, 2016 with hearing before Senior Environmental Engineer of the Board on 19.09.2022, wherein it was decided that:-

1. Consent to operate granted to the industry under Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. Action u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be initiated against the industry for its closure.

And whereas, the proceeding of hearing held on 19.09.2022 was conveyed to industry vide letter dated 03.10.2022.

And whereas, the consent to operate granted to the industry upto 30.06.2024 was revoked vide no. 4416 dated 03.10.2022.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.

4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, notice u/s 33-A of the Water Act, 1974 was issued to industry with hearing before the CEE, Ludhiana on 16.12.2022. But, no one from industry attended the hearing.

And whereas, after considering background of the case and material facts on the record, the Chief Environmental Engineer of the Board decided as under:-

1. Direction u/s 33-A of the Water Act, 1974 be issued to the industry that the industry shall stop discharging its industrial effluent into Municipal sewer by 31.03.2023.
2. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.
3. For other violations as stated in the notice, another hearing may be given to the industry.

And whereas, the proceeding of personal hearing held before the CEE, Ludhiana on 16.12.2022 was conveyed to industry vide letter no. 74 dated 05.01.2023 and vide letter no. 80 dated 05.01.2023, directions u/s 33-A of the Water Act, 1974 were issued to the industry that the industry shall stop discharging its industrial effluent into Municipal sewer by 31.03.2023.

And whereas, notice to issue directions u/s 33-A of the Water Act, 1974 was issued to industry with hearing before the CEE, Ludhiana on 24.01.2023, wherein it was decided that:-

1. The industry shall operate its ETP regularly and efficiently, so as to achieve prescribed standards at all times.
2. The industry shall maintain record w.r.t. fresh water consumption, chemicals used and operation of its ETP, on daily basis.
3. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to the industry upto 31.03.2023 with special condition that the industry shall take adequate steps to stop discharging its industrial effluent into MC sewer by 31.03.2023.
6. The Environmental Engineer, Regional office-1, Ludhiana shall visit the industry immediately, collect effluent samples, process consent application and submit report alongwith recommendations, within 15 days.

And whereas, the proceeding of personal hearing held before the Chief Environmental Engineer, Ludhiana on 24.01.2023 have been conveyed to industry vide letter no. 586 dated 03.02.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under :

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3450 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in Industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, Phenolic Compound =1.4 mg/l against prescribed standard of 1.0 mg/l is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated


Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6830
To

Speed Post/online

Dated 8/11/24

M/s B.K Wools,
236/5, Gupta Road, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale dyeing unit and was granted consent to operate under Water Act, 1974 upto 22/09/2021 for discharge of treated trade effluent @ 50 KLD into sewer.

And whereas, the treated effluent samples of the industry were analyzed by the PBTI, Mohali and as per analysis report, the concentration of BOD @ 58 mg/l was found beyond prescribed limits.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of

Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.

4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry is not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and also discharging untreated effluent into sewer.

And whereas, notice to issue directions u/s 33-A of the Water Act, 1974 was issued to industry with hearing before the CEE, Ludhiana on 16.12.2022. But, no one from industry attended the hearing.

And whereas, after considering background of the case and material facts on the record, the Chief Environmental Engineer of the Board decided as under:-

1. Direction u/s 33-A of the Water Act, 1974 be issued to the industry that the industry shall stop discharging its industrial effluent into Municipal sewer by 31.03.2023.
2. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.
3. For the other violations as stated in the notice, another hearing may be given to the industry.

And whereas, the proceeding of personal hearing held before the CEE, Ludhiana on 16.12.2022 has been conveyed to industry vide letter no. 77 dated 05.01.2023 and vide letter no. 82 dated 05.01.2023, directions u/s 33-A of the Water Act, 1974 were issued to the industry that the industry shall stop discharging its industrial effluent into Municipal sewer by 31.03.2023.

And whereas, notice to issue directions u/s 33-A of the Water Act, 1974 was issued to industry with hearing before the CEE, Ludhiana on 24.01.2023, wherein it was decided as under:-

1. The industry shall operate its ETP regularly and efficiently, so as to achieve prescribed standards at all times.
2. The industry shall maintain record w.r.t. fresh water consumption, chemicals used and operation of its ETP, on daily basis.
3. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of Industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional office-1, Ludhiana shall visit the industry immediately, collect effluent samples, process consent application and submit report alongwith recommendations, within 15 days.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 24.01.2023 have been conveyed to industry vide letter no. 588 dated 03.02.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3453 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 23.08.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, COD=292 mg/l against prescribed standard of 250 mg/l and BOD=65 mg/l against prescribed standard of 30 mg/l is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6370-71

Speed Post/online

Dated 9/11/24

To

M/s H.C. Dyeing Works,
B-30, Plot NO. 3595-96, Baba Deep Singh Nagar, Opp. Truck Union, Moti Nagar,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit and it has been granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2018/8024612 dated 27.09.2018 valid upto 30.06.2023 for discharge of treated trade effluent @ 400 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023

and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, vide letter no. 5014 dated 02.11.2022, the validity of consent to operate granted to the industry under the Water Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.12.2022, wherein it was decided as under:-

1. The industry is advised to continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 06.12.2022 has been conveyed to industry vide letter no. 449 dated 30.01.2023.

And whereas, vide letter no. 487 dated 31.01.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was visited by officer of the Board on 01/06/2023 and it was observed that the unit is still in operation and is discharging treated effluent into the MC sewer.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3492 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 01.12.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

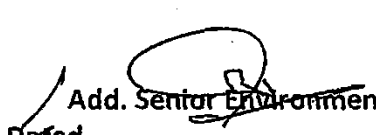
And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

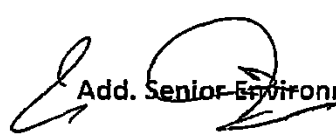
1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.


Add. Senior Environmental Engineer
Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.


Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6326

Speed Post/online

Dated 8/11/24

To

M/s Ishan Enterprises,
887, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit and was granted consent under Water Act, 1974 vide no. CTOW/Varied/LDH1/2019/9770277 dated 19.07.2019 valid upto 30.06.2023 for finishing of Hosiery Cloth @ 1750 Kgs/day and dyeing of hosiery Cloth @ 600 Kgs/day with discharge of treated trade effluent @ 150 KLD and domestic effluent @ 1.3 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 Issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 25.01.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of Industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 25.01.2023 have been conveyed to industry vide letter no. 753 dated 13.02.2023.

And whereas, vide letter no. 828 dated 16.02.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

The industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

The industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3420 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 06.12.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, pH=11.8 against prescribed limits of 6.5-8.5, TSS=172 mg/l against prescribed standard of 100 mg/l, TDS=2298 mg/l against prescribed standard of 2100 mg/l and BOD= 36 against prescribed standard of 30 mg/l, is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6324
To

Speed Post/online

Dated 8/11/24

M/s J.S. Jain Dyeing Factory,
Plot No. 26/6/2, Baba Gajja Jain Colony, Near Moti Nagar,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit. The industry has been granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/19889807 dated 02.11.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 140 KLD into sewer after ETP.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry has been granted consent to operate under Water Act, 1974 valid upto 31.03.2023 with special condition that it shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.12.2022, wherein it was decided that:-

1. The industry is advised to continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 06.12.2022 has been conveyed to industry vide letter no. 451 dated 30.01.2023. The industry was issued directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 485 dated 31.01.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the Industry was visited by officer of the Board on 26/05/2023 and it was observed that the unit is still in operation and is discharging treated effluent into the MC sewer.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3474 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 17.11.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are

directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, COD=416 mg/l against prescribed standard of 250 mg/l, BOD=82 mg/l against prescribed standard of 30 mg/l and Oil & Grease = 18.9 against prescribed standard of 10 mg/l, are beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, falling which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated


Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6352

Speed Post/online

Dated 8/11/24

To

M/s Jamna Dyeing & Finishing Mills,
2840, Industrial Area-A, Link Road, Opp-Aman Dharam Kannda,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the Industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale, red category dyeing and it has been granted consent to operate under Water Act, 1974 vide no. CTOW/Varied/LDH1/2019/11158656 dated 16.09.2019 valid upto 30.06.2024 for discharge of treated trade effluent @ 47 KLD into sewer after treatment through ETP.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the Industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, vide letter no. 5052 dated 04.11.2022, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.12.2022, wherein it was decided that:-

1. The industry is advised to continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 06.12.2022 have been conveyed to industry vide letter no. 5708 dated 27.12.2022.

And whereas, the industry was visited by officer of the Board on 16.05.2023 and it was observed that the unit is still in operation and is discharging treated effluent into the MC sewer.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3483 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation

of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter, Phenolic Compound = 1.3 mg/l against prescribed standard of 1.0 mg/l is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.


Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6360

Speed Post/online

Dated 8/11/24

To

M/s National Scientific Dyers,
Plot No-37 A, Industrial Area-A,
Ludhiana.

- Sub:-**
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and the industry was granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2018/7933381 dated 23.07.2018 valid upto 30.06.2023 with discharge of treated effluent @ 300 KLD into municipal sewer after treatment through ETP.

And whereas, the industry was issued show cause notice for revocation of consent to operate granted under Water Act, 1974 with hearing before the CEE, Ludhiana on 15.06.2022, wherein it was decided that:-

1. The industry shall submit the data w.r.t. operation of effluent treatment plant from April 2022 onwards to the Board, within 10 days.
2. The industry shall not install any additional machinery and increase its production capacity without prior permission of the Board.
3. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry to verify the contentions of the industry within 10 days and submit report alongwith recommendations.

And whereas, the proceeding of the hearing were conveyed to the industry vide letter no. 2757 dated 04.07.2022.

And whereas, the industry was visited by officer of the Board on 23/06/2022 and it was observed as under:

1. The industry was in operation during visit and engaged in the process of dyeing of polyester yarn.
2. The industry has installed physiochemical treatment-based plant to treat its trade effluent generated from dyeing section. Domestic effluent generated from the industrial premises is discharged into sewer.
3. The ETP consists of Equalization tank -> Chemical dosing -> Flocculator -> Tube settler -> Sand filter -> Carbon filter -> Final Outlet. The Industry is yet to upgrade its ETP to achieve the stringent standards as prescribed by the Board.
4. The treated effluent was being discharged into the public sewer. The sample of the same were also collected and as per analysis report, the concentration of COD @ 280 mg/l and BOD @ 45 mg/l is found beyond prescribed limits.

And whereas, the Industry has failed to achieve prescribed standards in violation of the provisions of Water (Prevention & Control of Pollution) Act, 1974.

And whereas, a meeting was taken by the Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide order dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana. In said meeting, following decisions were taken:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to above decisions, vide letter no. 4537 dated 11.10.2022, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, notice to issue directions u/s 33-A of the Water Act, 1974 has been issued to industry with hearing before the CEE, Ludhiana on 28.10.2022, wherein it was decided as under:-

1. The industry shall operate its ETP regularly and efficiently, so as to achieve the effluent discharge standards prescribed by the Board.
2. The industry shall submit a bank guarantee of Rs. 50,000/- within 15 days, as an assurance for the compliance of Pollution Control Laws. In case of failure, the same will be encashed without any further notice.
3. The industry shall take immediate adequate steps to stop discharging their industrial effluent into Municipal sewer by 31.03.2023, failing which directions u/s 33-A of the Water Act, 1974 shall be issued for its closure without any further notice in the matter.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall immediately monitor the ETP installed by the industry and shall send further recommendations in the matter.

5. Regarding stopping of discharge of effluent into Municipal sewer, the Environmental Engineer, Regional office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chief Environmental Engineer Ludhiana on 28.10.2022 have been conveyed to industry vide letter no. 5038 dated 04.11.2022.

And whereas, the industry was still in operation and discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3447 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of

Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the Industry.
4. That an Environmental Compensation shall be Imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6376-77
To

Speed Post/online

Dated 11/11/24

M/s Nataraj Scientific Dyers,
Opposite Aman Dharam Kanda, Link Road, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage caused by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the Industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/17771265 dated 14.05.2022 valid upto 13.05.2023 for Dyeing of Acrylic Yarn @1600 Kgs/Day Dyeing of Polyester Cloth @1400 Kgs/day with discharge of treated trade effluent @ 200 KLD and domestic effluent @ 5 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 25.01.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 25.01.2023 have been conveyed to industry vide letter no. 740 dated 13.02.2023.

And whereas, vide letter no. 826 dated 16.02.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 31.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued Notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3426 dated 07.07.2023.

And whereas, a complaint has been received in the Board through video message on whatsapp on 21.07.2024 against the industry indicating stagnation of dyeing effluent / flooding in the streets and operation of the industry at that time.

And whereas, to verify the complaint, the industry was visited by officers of the Board on 21.07.2024 at 07:00 pm and it was observed that the industry was not in operation, however, the representative, Sh. Naveen Kaplish, Partner of the industry informed during visit that it had stopped dyeing operation at 04:00 pm. The untreated dyeing effluent was found stagnated inside the working area and also stagnation of effluent was found in the street in front of the industry. However, the industry was not in operation and was not discharging any effluent outside the industrial premises at the time of visit. To verify whether the industry had discharged untreated effluent or not, the samples of untreated effluent stagnated inside the industrial premises and waste water stagnated on the road in front of the industry were collected during visit and as per analysis report, the conc. of various parameters collected from both locations were found beyond the prescribed limits.

Accordingly, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for closure of industry and disconnection of power supply vide no. 4418-19 dated 05.08.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, the industry has now applied for fresh Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 along-with request to restore the electric connection through OCMMS.

And whereas, the industry was visited by officer of the Board on 24.10.2024 & it was observed that the industry was not in operation during visit due to disconnection of electric connection vide TDCO no. 124 dated 07.08.2024.

And whereas, the industry has given representation requesting extension time of around 8 to 10 months to comply with the pollution control norms, to relocate to another location alongwith other industry members of our association, Industrial Area-A Dyeing Association. Also actively looking for option to move the industry individually and as an alternative, they are also considering the installation of a ZLD treatment plant.

And whereas, the industry has neither given any concrete proposal/ document for shifting nor submitted any purchase order for adoption of ZLD system in existing unit, in compliance of directions issued by the Board so as to comply with directions issued by the Govt dated 10.10.2019.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

- 48 -

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

1402

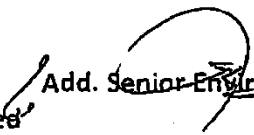
And whereas, the matter has been considered by the Competent Authority and it has now decided to refuse application applied by the industry for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

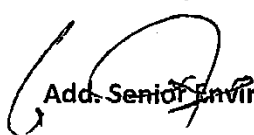
As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated

 Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

 Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6364

Speed Post/online

Dated 9/11/24

To

M/s Om Processors Pvt Ltd,
Plot no.-K-3, Textile Colony, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for Imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2019/10496820 dated 16.08.2019 valid upto 31.03.2024 for discharge of treated trade effluent @ 700 KLD and domestic effluent @ 1.1 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the Industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the Industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for Imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be Issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the Industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their Industrial effluent into municipal sewer, Ludhiana by 31.03.2023

And whereas, the Industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-2, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1781 dated 25.04.2023.

And whereas, vide letter no. 1816 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3441 dated 07.07.2023.

And whereas, the industry was visited by the officer of the Board on 06.11.2023 and the unit was found in operation and discharging effluent into sewer.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 02.09.2024 and the unit was found in operation and discharging effluent into sewer.

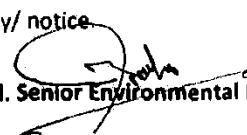
And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6362

Speed Post/online

Dated 8/11/24

To

M/s Perfect Dyeing & Finishing Industries,
97-C, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Fresh/LDH1/2022/19834387 dated 22.09.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 240 KLD and domestic effluent @ 2 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the effluent sample of the industry was collected by officer of the Board on 17.02.2023 and as per analysis report, the concentration of pH (9.1), TSS (140 mg/l), COD (723 mg/l), BOD (190 mg/l) and Oil & Grease (25.2 mg/l) is found beyond prescribed limits.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions

dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry has failed to achieve effluent standards as prescribed by the Board and discharging untreated effluent into sewer.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. Interim Environmental compensation of Rs. 1,00,000/- is imposed on the industry based on best assessment and judgment.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1769 dated 25.04.2023.

And whereas, vide letter no. 1828 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was still in operation and discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3444 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 23.08.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated

Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-I, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0181-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6342
To

Speed Post/online

Dated 8/11/24

M/s Pritam Scientific Dyers,
16-A, Industrial Area-A (Extn),
Ludhiana.

- Sub:-**
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/19236410 dated 18.08.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 285 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1795 dated 25.04.2023.

And whereas, vide letter no. 1820 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under :

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3432 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were Issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the Industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6366
To

Speed Post/online

Dated 9/11/24

M/s Punjabi Dyeing,
367, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale dyeing unit. It has obtained consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/19148539 dated 10.08.2022, which is valid upto 31.3.2023 for Dyeing Processing on Job Basis @ 4000 Kgs/day with discharge of treated trade effluent @ 250 KLD and domestic effluent @ 1 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide order dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Member Secretary of the Board through video conferencing on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide order dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana. In said meeting, following decisions were taken:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be Issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 25.01.2023, wherein it was decided that:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 25.01.2023 have been conveyed to industry vide letter no. 757 dated 13.02.2023. The industry was issued directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 832 dated 16.02.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3480 dated 07.07.2023.

And whereas, the industry was visited by the officer of the Board on 30.10.2023 and the unit was found in operation and discharging effluent into sewer.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 02.09.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6332

Speed Post/online

Dated 8/11/24

To

M/s R.P. Processors,
848/11, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2019/10311999 dated 05.07.2019 valid upto 30.06.2024 for discharge of treated trade effluent @ 250 KLD and domestic effluent @ 3.2 KLD into sewer.

And whereas, the directions were issued by the Board vide office order no. 557 dated 24.09.2019 for the imposition of Environmental Compensation upon the defaulter units who have not installed the OCEMS system till 31.07.2019. The environmental compensation was payable from 01.08.2019 till the installation and commissioning of OCEMS.

And whereas, the personal hearing was given to the industry u/s 33-A of Water Act, 1974 along with opportunity of personal hearing before the Chairman of the Board on 28.11.2019 wherein it was decided as under:-

1. The industry shall operate its ETP regularly & efficiently, so as to achieve the standards prescribed by the Board at all time.
2. The industry shall deposit Environmental Compensation of Rs. 4 Lacs for the period 26.09.2019 to 28.11.2019 for violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 within 07 days.
3. The industry shall either submit proposal to form SPV and install CETP for the cluster in a time bound manner or to achieve ZLD, within 15 days.

4. The industry shall install, commission and connect online continuous effluent monitoring system with the website of Punjab Pollution Control Board by 15.12.2019 under all circumstances.
5. Environmental Engineer, Regional Office-1, Ludhiana shall collect the sample of the treated trade effluent afresh and submit report/recommendations accordingly after 15 days.

And whereas, the industry vide letter dated 12.02.2020 addressed to Chairman of the Board under intimation to Regional Office-1, Ludhiana, received in Regional Office vide dairy no. 189 dated 22.06.2020 has intimated that they have ordered OCEMS on 22.08.2019 and installation was completed on 28.11.2019. However, no proof regarding the same was submitted.

And whereas, the industry was inspected by the officer of the Board on 29.06.2021 and ETP installed by the industry was found in operation, the Effluent samples were also collected during visit and as per analysis report results are within limit. The industry has already installed and commissioned the OCEMS and connected the online continuous effluent monitoring system (OCEMS) with the website of Board. The same was found operational during visit.

And whereas, the Environmental Compensation of Rs. 2,75,000/- (i.e. Rs 25000/- per month for 11 months) from 01.08.2019 till the installation and commissioning of OCEMS is required to be deposited by the industry.

And whereas, the Environmental Compensation of Rs. 4,00,000/- was imposed for violations of provisions of Water Act, 1974 during hearing held on 28.11.2019. The industry has not submitted any of Environmental Compensation till date.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of Water Act, 1974 with hearing before Chairman of the Board on 27.02.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.

3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The matter w.r.t. Environmental Compensation of Rs. 4.00 lac as already imposed during hearing dated 28.11.2019 was reviewed and industry shall deposit Environmental Compensation of Rs. 2.00 lac to conclude the matter, within 15 days.
6. The industry shall deposit Environmental Compensation of Rs. 25,000/- regarding non-installation of OCEMS, within 15 days.
7. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceedings of personal hearing held before Chairman of the Board on 27.02.2023 has been conveyed to industry vide letter no. 1255 dated 20.03.2023. The industry was issued directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 1344 dated 24.03.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry has failed to comply with direction issued to it to stop discharging its industrial effluent into MC sewer by 31.3.2023. Also, it has not deposited EC of Rs. 2.0 lacs and Rs. 25,000/-

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3486 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 07.12.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab. the conc. of

- 64 -

parameter.TDS = 4680 mg/l against prescribed standard of 2100 mg/l, is beyond the prescribed limits of the Board.

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And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.


Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6334

Speed Post/online

Dated 8/11/24

To

M/s Rajneesh Dyeing House,
Plot No-16-B, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/18383988 dated 12.09.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 40 KLD and domestic effluent @ 1 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that Industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

- 66 -

their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1787 dated 25.04.2023.

And whereas, vide letter no. 1822 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3438 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter, Phenolic Compound =1.4 mg/l against prescribed standard of 1.0 mg/l is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated


Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6354

Speed Post/Online

Dated 8/11/24

To

M/s Rampal Scientific Dyers,
216, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under the Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/19189618 valid upto 31.03.2023 for discharge of treated trade effluent @ 100 KLD and domestic effluent @ 0.6 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice to issue directions u/s 33-A of Water Act, 1974 with hearing before Chairman of the Board on 27.02.2023 wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 27.02.2023 has been conveyed to industry vide letter no. 1243 dated 20.03.2023. The industry was issued directions u/s 33-A of the Water Act, 1974 vide letter no. 1340 dated 24.03.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3471 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 07.12.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are

directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein It was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter, pH=11.3 against prescribed limits of 6.5-8.5 is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the Industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6346
To

Speed Post/online

Dated 8/11/24

M/s Sagar Apparels,
BXXX, 2586/97, Baba Gajja Jain Colony Moti Nagar,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for Imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the Industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/20264345 dated 15.11.2022 valid upto 31.03.2023 for Dyeing/ Washing/ Finishing of Polyester fabric @ 2500 Kg/day with discharge of treated trade effluent @ 270 KLD and domestic effluent @ 2.5 KLD into sewer with special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that Industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 25.01.2023 wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 25.01.2023 have been conveyed to industry vide letter no. 755 dated 13.02.2023. The industry was issued the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 Vide letter no. 830 dated 16.02.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was visited by officer of the Board on 26/05/2023 and it was observed that the unit is still in operation and discharging treated effluent into the MC sewer.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

And whereas, it was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under :

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3459 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 17.11.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of

Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6336

Speed Post/online

Dated 8/11/24

To

M/s Sunshine Dyeing Pvt. Ltd.,
261, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Varied/LDH1/2022/19381721 dated 17.08.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 432 KLD and domestic effluent @ 10 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The Industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The application applied by the industry for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be returned.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1785 dated 25.04.2023.

And whereas, vide letter no. 1826 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3414 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial

area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, TDS=4148 mg/l against prescribed standard of 2100 mg/l, Phen. compound= 2.8 mg/l against prescribed standard of 1.0 mg/l and SAR = 28.4 against prescribed standard of 26, are beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated

Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6358

Speed Post/online

Dated 8/11/24

To

M/s Sewak Scientific Dyers,
131/1, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent under Water Act, 1974 valid upto 30.06.2024 for discharge of treated trade effluent @ 50 KLD and domestic effluent @ 0.05 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to

stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 27.02.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 27.02.2023 have been conveyed to industry vide letter no. 1251 dated 20.03.2023.

And whereas, vide letter no. 1346 dated 24.03.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was in operation and discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3417 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 23.08.2024 and the unit was found in operation and discharging effluent into sewer.

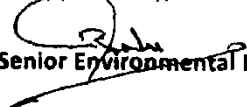
And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer

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ANNEXURE – R1/C

STATUS OF 11 LARGE-SCALE SCATTERED DYEING UNITS

Sr. No.	Name and Address of the Industry	Present Status
1.	M/S Eveline international, GT Road, Dhandari Kalan, Ludhiana.	Provided ETP based on Zero Liquid discharge (ZLD) technology.
2.	M/s Garg Acrylic Ltd, Industrial Area C Ludhiana.	Provided ETP based on Zero Liquid discharge (ZLD) technology.
3.	M/s Oswal Wollen Mill Ltd, GT Sherpur, Ludhiana.	Provided ETP based on Zero Liquid discharge (ZLD) technology.
4.	M/s Vardhman Spinning & General Mill, Chandigarh Road, Ludhiana.	Provided ETP based on Zero Liquid discharge (ZLD) technology.
5.	M/s Vardhman Yarn and Thread Ltd, D-295/2 phase 8, Focal point Ludhiana.	Provided ETP based on Zero Liquid discharge (ZLD) technology.
6.	M/s Centex International Pvt. Ltd., Sua Road, Village Gobindgarh, Adj. Focal Point, Phase-VII, Ludhiana.	Provided ETP based on Zero Liquid discharge (ZLD) technology.
7.	M/s Vardhman Polytex Ltd, D- 295/1 Phase8, Focal point, Ludhiana.	Permanently closed.
8.	M/s Venus Cotsyn India Ltd (Duke Fabrics India Limited), G.T. Road, Near Jalandhar Bye Pass, Ludhiana.	Permanently closed.
9.	M/s Nahar Spinning Mills Ltd, (Dyeing unit) Dhandari Kalan, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
10.	M/s Mahaluxmi Processing House Pvt Ltd, C-231 phase 8, Focal Point Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
11.	M/s Oriental Textile processing Co. Pvt Ltd, Samrala Chowk, Ludhiana.	M/s Oriental Textile Processing Company Pvt. Ltd) which has filed Civil Writ Petition no. 3388 of 2025 before the Hon'ble Punjab and Haryana High court against the directions issued by the Board for sealing of the wet process. This case (CWP no. 3388 of 2025) is listed for hearing before the Hon'ble Punjab and Haryana High Court on 28.07.2026.

ANNEXURE-R1/D**STATUS OF 43 SMALL-SCALE SCATTERED DYEING UNITS**

Sr. No.	Name and Address of the Industry	Present Status
1.	D.V Saharan & Sons, Plot No. 404, Industrial Area-A, Ludhiana.	Permanently closed.
2.	Golu International, 14- A, Industrial Area-A, Ludhiana.	Permanently closed.
3.	Capital Dyeing Company, 176, Industrial Area-A, Ludhiana.	Permanently closed.
4.	Pawan Lakshmi Processors, 35- 36 B, Textile Colony, Industrial Area-A, Ludhiana.	Permanently closed.
5.	Oriental Knit fab Pvt. Ltd. 278, Industrial Area-A, Ludhiana.	Permanently closed.
6.	Sangam Dye House, H-8, Textile Colony Ludhiana.	Permanently closed.
7.	Swaastik Scientific Dyers D-4, Textile Colony, Industrial Area- A, Ludhiana.	Permanently closed.
8.	Dhir Processors & Traders, 123, Industrial Area-A, Ludhiana.	Permanently closed.
9.	M/s Nav Bharat Dyeing Works, Sardar Nagar, Rahon Road, Ludhiana.	Permanently closed.
10.	M/s KKK Mills D-40, Phase-5, Focal Point, Ludhiana.	Permanently closed.
11.	M/s B.S Dyers, Ludhiana.	Permanently closed.
12.	M/s Beas Scientific Dyers, New Shakti Nagar, G.T. Road, Ludhiana	Permanently closed.
13.	M/s Sahib Synthetics, G.T. Road, West, Ludhiana.	Industry made provisions for discharge of treated effluent onto land for plantation.
14.	M/s Jarnail Army Store, St. No. 4, Iqbal Nagar, Tajpur Road, Ludhiana.	Provided ETP based on Zero Liquid discharge (ZLD) technology.
15.	M/s Ram Dyeing, Near Radha, Swami Satsang House, Tibba Road, Ludhiana.	Provided ETP based on Zero Liquid discharge (ZLD)

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		technology.
16.	M/s Awon Processors, H No- 176, Khasra No- 22//24, B-XXX- 2618-2619/A, Moti Nagar, Ludhiana.	Provided ETP based on Zero Liquid discharge (ZLD) technology.
17.	Azeez Fabrics Pvt. Ltd 251, Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
18.	M/s Ishaan Enterprises Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
19.	Jamna Dyeing & Finishing Mills, 2840, Industrial Area-A, Link Road, Opp. Aman Dharam Kanda, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
20.	National Scientific Dyers, 37, Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
21.	Natraj Scientific Dyers, Opp. Aman Dharam Kanda, Link Road Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
22.	Perfect Dyeing & Finishing Industries, 97-C, Industrial Area A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
23.	Pritam Sci. Dyers, 16-A, Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
24.	Punjabi Dyeing, 367, Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
25.	R.P. Processors, 848/11, Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.

26.	Rajneesh Dyeing House, 16-B, Industrial Area-A (Extension), Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
27.	Sunshine Dyeing Pvt. Ltd., 261, Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
28.	Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area- A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
29.	M/s Awon Printers, St. No. 3, Baba Gajja Jain Colony, Near Moti Nagar, Ludhiana	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
30.	M/s J.S Jain Dyeing Factory Plot no. 26/6/2, Near Moti Nagar, Bye Pass Ludhiana	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
31.	M/s Sagar Apparels, B-XXX- 2586/87, Baba Gajja Jain Colony, Moti Nagar Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
32.	B.K Wools, 236/5, Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
33.	Rampal Sci. Dyers, 216, Industrial Area-A, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
34.	M/s H.C Dyeing Works, B-30, Plot No. 3595-96, Baba Deep Singh Nagar, Moti Nagar,	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
35.	M/s Ganesh Dyeing Mills, G.T. Road, Dhandari Kalan, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.

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36.	M/s Sharman Woolen Mills Ltd, VPO Jugiana, GT road, Ludhiana.	Submitted proposal for installation of ETP based on Zero liquid discharge (ZLD) technology.
37.	Madan Dyeing & Finishing Factory, J-1, Textile Colony, Industrial Area-A, Ludhiana.	Shifted to Tajpur Road.
38.	M/s Sanjeev Dyeing Works, 1004/9, Circular Road, Ludhiana.	Shifted to Village Bhaman Khurd, Main Machhiwara road, Koomkalan, Ludhiana.
39.	M/s Malhotra Dyeing Kuldeep Nagar, Jalandhar Road, Ludhiana.	Shifted and obtained consent to operate under air and water act at its new location.
40.	M/s Ramal Dyeing, Jalandhar Bye Pass, Opp. Shakt Nagar, Ludhiana.	Submitted proposal for shifting its plant and machinery.
41.	Adhi Enterprises, B-XXIII 2120/1, Textile Colony, Industrial Area- A, Ludhiana.	Directions issued for closure of unit/sealing of wet process and sealed accordingly.
42.	Bharat Jiwan Dyeing Factory, 42, Industrial Area-A, Ludhiana.	Directions issued for closure of unit/sealing of wet process and sealed accordingly.
43.	Sewak Scientific Dyers, Plot No. 131/1, Industrial Area-A,	Directions issued for closure of unit/sealing of wet process and sealed accordingly.

ANNEXURE-R1/E

Item Nos. 08&09 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 225/2022
(IA NO 815/2023, IA NO 668/2023, IA NO 596/2023,
IA NO 20/2023, IA NO 21/2023)

Nitin Dhiman Applicant
Versus

State of Punjab & Ors. Respondent(s)
With

Original Application No. 546/2024

News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha
Nullah,s catchment" appearing in the Hindustan Times dated 25.04.2024

Date of hearing: 27.11.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Nitin Dhiman, Applicant in Person in OA 225/2022

Respondents: Mr. Gaurav Agarwal, Adv. (Amicus Curiae) with Mr. Sarthak Kalra, Adv.
in OA 225/2022
Ms. Savi Nagpal, AAG for the State of Punjab with Mr. R.K. Ratra, Chief
Engineer, PPCB (Through VC) & Mr. Jitendra Jorwal, DC, Ludhiana
(Through VC)
Ms. Richa Kapoor & Ms. Atika Singh, Advs. for Punjab PCB
Mr. I.K. Kapila, Adv. for R - 7 & 8 in OA 225/2022
Mr. A.R. Takkar, Ms. Shriya Takkar, Mr. Manan Takkar, Ms. Aastha
Tyagi & Mr. Prince Sharma, Advs. for R -
9 in OA 225/2022
Mr. Ganesh Khemka, Mr. Prannu Dhawan & Ms. Mallika Aggarwal, Advs.
for R - 10 & 11 in OA 225/2022
Mr. Raj Kumar, Adv. for CPCB in OA 225/2022
Mr. Mohit Singhal, Adv. for CPCB (Through VC) in OA 546/2024

ORDER

1. Learned Counsel for the Applicant has sought discharge from the
case by submitting that the applicant himself is an Advocate and wishes
to present his case. The prayer is allowed.

2. In this Original Application, the Tribunal is considering the issue of the discharge of effluent through the sewer by the dyeing unit in Buddha Nallah in the State of Punjab.
3. The Tribunal by order dated 04.08.2024 had sought the information from CPCB in the tabulated form as set out in that order. The PPCB has filed the report enclosing therewith the information in the tabulated form on page 1951. A perusal of the said chart reveals that up to serial no. 211, the units are mostly connected with the CETP. However the units from 212 to 345 are not connected with the CETP. It has been pointed out that out of these units that are not connected with the CETP, 80 units are not in the catchment area of Buddha Nallah, and there are only 54 scattered units unconnected with the CETP in the Buddha Nallah area. The list of these 54 scattered units is provided in Annexure - C, which is reproduced below:-

"List of 54 scattered dyeing units of Ludhiana

Sr. No.	Name and address of the industry	Scale
1.	M/s Nahar Spining Mills Ltd., (Dyeing Unit), Dhandari Kalan, Ludhiana	Large
2.	M/s Oriental Textile Processing Co. Pvt. Ltd. Samrala Chowk, Ludhiana	Large
3.	M/s Oswal Wollen Mill Ltd., GT Sherpur, Ludhiana	Large
4.	M/s Eveline International, GT Road, Dhandari Kalan, Ludhiana	Large
5.	M/s Garg Acrylic Ltd., Industrial Area C Ludhiana	Large
6.	M/s Venus Cotsyn India Ltd. (Duke Fabrics India Limited), G.T. Road, Near Jalandhar Bye Pass, Ludhiana	Large
7.	M/s Vardhman Spinning & General Mill, Chandigarh Road, Ludhiana	Large
8.	M/s Mahaluxmi Processing House Pvt. Ltd., C-231 Phase 8 Focal Point, Ludhiana	Large
9.	M/s Vardhman Polytex Ltd, D-295/1 Phase 8 Focal point, Ludhiana.	Large
10.	M/s Vardhman Yarn and Thread Ltd, D-295/2 phase 8Focal point Ludhiana.	Large
11.	M/s Centex International Pvt. Ltd., Sua Road, Village Gobindgarh, Adj. Focal Point, Phase-VII, Ludhiana.	Large

12.	Adhi Enterprises, B-XXIII-2120/1, Textile Colony, Industrial Area-A, Ludhiana	Small
13.	Azeez Fabrics Pvt. Ltd (Previously Gulab Industries Pvt. Ltd.), 251, Industrial Area-A, Ludhiana	Small
14.	B.K. Wools, 236/5, Industrial Area-A, Ludhiana	Small
15.	Bharat Jiwan Dyeing Factory, 42, Industrial Area-A, Ludhiana	Small
16.	Capital Dyeing Company, 176, Industrial Area-A, Ludhiana	Small
17.	D.V Saharan & Sons, Plot No. 404, Industrial Area-A, Ludhiana	Small
18.	Golu International, 14-A, Industrial Area-A, Ludhiana	Small
19.	Ishan Enterprises, 887, Industrial Area-A, Ludhiana	Small
20.	Jamna Dyeing & Finishing Mills, 2840, Industrial Area-A, Link Road, Opp. Aman Dharam Kanda, Ludhiana	Small
21.	Madan Dyeing & Finishing Factory, J-1, Textile Colony, Industrial Area-A, Ludhiana	Small
22.	National Scientific Dyers, 37, Industrial Area-A, Ludhiana	Small
23.	Natraj Scientific Dyers, Opp. Aman Dharam Kanda, Link Road, Industrial Area-A, Ludhiana	Small
24.	Oriental Knitfab Pvt. Ltd. 278, Industrial Area-A, Ludhiana	Small
25.	Pawan Lakshmi Processors, 35-36 B, Textile Colony, Industrial Area-A, Ludhiana	Small
26.	Perfect Dyeing & Finishing Industries, 97-C, Industrial Area-A, Ludhiana	Small
27.	Pritam Sci. Dyers, 16-A, Industrial Area-A, Ludhiana	Small
28.	Punjabi Dyeing, 367, Industrial Area-A, Ludhiana	Small
29.	R.P. Processors, 848/11, Industrial Area-A, Ludhiana	Small
30.	Rajneesh Dyeing House, 16-B, Industrial Area-A (Extension), Ludhiana	Small
31.	Rampal Sci. Dyers, 216, Industrial Area-A, Ludhiana	Small
32.	Sangam Dye House, H-8, Textile Colony Ludhiana	Small
33.	Swaastik Scientific Dyers (Previously Mahadev Dyeing & M/s Satyam Scientific Dyers)D-4, Textile Colony, Industrial Area-A, Ludhiana	Small
34.	Sewak Scientific Dyers, Plot No. 131/1, Industrial Area-A, Ludhiana	Small
35.	Sun Shine Dyeing Pvt. Ltd., 261, Industrial Area-A, Ludhiana	Small
36.	Dhir Processors & Traders, 123, Industrial Area-A, Ludhiana	Small
37.	Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area-A, Ludhiana	Small
38.	M/s Awon Printers, St. No. 3, Baba Gajja Jain Colony, Near Moti Nagar, Ludhiana	Small

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39.	M/s Sharman Woolen Mills Ltd, VPO Jugiana, GT road, Ludhiana	Medium
40.	M/s H.CDyeing Works, B-30, Plot No. 3595-96, Baba Deep Singh Nagar, Moti Nagar, Ludhiana	Small
41.	M/s J.S Jain Dyeing Factory Plot no. 26/6/2, Near Moti Nagar, Bye Pass Ludhiana	Small
42.	M/s Malhotra Dyeing Kuldeep Nagar, Jalandhar Road, Ludhiana	Small
43.	M/s Nav Bharat Dyeing Works, Sardar Nagar, Rahon Road, Ludhiana	Small
44.	M/s Ramal Dyeing, Jalandhar Bye Pass, Opp. Shakti Nagar, Ludhiana	Small
45.	M/s Sagar Apparels, B-XXX-2586/87, Baba Gajja Jain Colony, Moti Nagar Ludhiana	Small
46.	M/s Sanjeev Dyeing Works, 1004/9, Circular Road, Ludhiana	Small
47.	M/s B.SDyers, Plot No. 7, Friends Industrial Estate, Opp Aarti Steels, Focal Point, Ludhiana	Small
48.	M/s KKK Mills D-40, Phase-5, Focal Point, Ludhiana	Small
49.	M/s Awon Processors, H No-176, Khasra No-22//24, B-XXX- 2618-2619/A, Moti Nagar, Ludhiana	Small
50.	M/s Ganesh Dyeing Mills, G.T. Road, Dhandari Kalan, Ludhiana.	Small
51.	M/s Sahib Synthetics, G.T. Road, West, Ludhiana	Small
52.	M/s Jarnail Army Store, St. No. 4, Iqbal Nagar, Tajpur Road, Ludhiana	Small
53.	M/s Ram Dyeing, Near Radha Swami Satsang House, Tibba Road, Ludhiana.	Small
54.	M/s Beas Scientific Dyers, New Shakti Nagar, G.T. Road, Ludhiana	Small

4. It has been pointed out that out of 54 units 11 are large units, and 43 are medium and small units. Mr. R.K. Ratra, Chief Engineer, Punjab PCB, appearing virtually, submits that so as far as small and medium units are concerned, they have been asked to close down or shift the premises within the area having connectivity with the CETP and for this purpose, the timeline of 31.03.2023 was given. He has submitted that a similar condition was imposed upon the large units, also with the timeline of 30.06.2023. He has also submitted that so far as the 11 large units are concerned, one has adopted ZLD, one is closed down and 9 are remaining and so far as medium and small units are concerned 10 units have closed down. He has submitted that the Board is taking steps for the imposition of Environmental Compensation and that since the timeline for either

shifting to ZLD or shifting the premises in the area having connectivity with the CETP has expired, therefore, within one week, he will submit the proposal to the Chairman of the Board for closing of these units. On submission of such proposal, the Chairman of the Board will take appropriate decision in accordance with law within two weeks thereafter.

5. The Minutes of the meeting on page 2004 indicate that the following directions/orders have already been issued to remediate the situation:-

1. The Government of Punjab has issued directions for preventing discharge of industrial effluent whether treated/partially treated or untreated into municipal sewer of Ludhiana and for abatement of pollution in Buddha Nallah on 10.10.2019.
2. The Punjab Pollution Control Board has issued direction under Section 33A of the Water (Prevention and Control) of Pollution Act, 1974 to the scattered dye units (not connected with CETP) including large scale units for not to operate their outlets for discharge of treated effluents into municipal sewer.
3. The Municipal Corporation Ludhiana has been directed to disconnect the sewer connections available to the industry for disposal of their trade effluent immediately.
4. The Member Secretary, PPCB is directed to place on record all the order/documents containing the above three directions along with the next report.

6. Mr. Jitendra Jorwal, Deputy Commissioner, Ludhiana has appeared virtually and has submitted that some more units have adopted ZLD and some of the units have decided to shift to an alternate place. He has submitted that the discharge from these units is meeting all the norms. Responding to it the Applicant has submitted that if the discharge from all these units is meeting the norms then these units should be asked to use the discharge in their premises as a source of water. To this, the Deputy Commissioner has candidly admitted that he will issue direction in this regard to those units.

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7. Respondent No.12 (CPCB) is also directed to file the compliance report disclosing performance of CETPs and required actions to be taken by issuing necessary directions under the Water (Prevention and Control) of Pollution, 1974 and the Air (Prevention and Control) of Pollution Act, 1981 or under Section of 5 of Environment (Protection) Act, 1986

8. In view of the above, the State of Punjab, PPCB and Deputy Commissioner, Ludhiana are directed to file their further progress/status report at least one week before the next date of hearing.

9. List on 20.03.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

November 27, 2024
Original Application No. 225/2022
With
Original Application No. 546/2024
A..

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

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Appeal No. 26/2026

**IN THE MATTER OF:
Pritam Scientific Dyers**

... Appellant

VERSUS

Punjab Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, (PPCB), Respondent No.1, Regional office-1, Ludhiana, Punjab, India herein the captioned matter, hereby appoint Anant Sangal ("Advocate") having their office at # 34, Lower Ground Floor, Babar Lane, Bengali Market, New Delhi:-110001, Email ID:- a.anantsangal.a@gmail.com, Mobile No. +91 9911453576; to be my Advocates in the above noted case and authorize them:

To act, appear and plead in the above-noted case before this Court/Tribunal or before any other Court/Tribunal, in which the same may be tried or heard and also in the Appellate Court including the High Court subject to payment of fees separately for each court by me. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. Submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive moneys, cheque, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct other Legal practitioner or person, authorizing him to exercise the power and authority hereby conferred upon the Advocates whatever he may think fit to do so and sign the power of attorney; And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my own acts, as if done by me to all intents and purposes.

And I undersigned undertake that I or my duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. And I the undersigned do hereby agree that I shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the Court or fails to conduct or withdraw from the case due to non-payment of fee as per settlement or for reason of any request/ call given by Bar Association/s or Council/s.

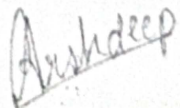
IN WITNESS WHEREOF, we do hereunto set our hand to these presents the contents of which have been understood by us on this 17th day of July 2026.

Accepted, identified, and satisfied subject to the terms of fee.

I Identify the Signature/Thumb Impression of Below Mentioned Person, Signed in My Presence.

 [ANANT SANGAL]
ADVOCATES/ ENROLLMENT NO. UP02467/22

ADVOCATES

 CLIENT
Environmental Engineer
PPCB, Ro-1, Ldh
Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA